

HIGH COURT OF CHHATTISGARH : BILASPUR

ENDORSEMENT

Endt. No. 109/Confdl./2021
I-8-2/2002 (Pt. XII)

Bilaspur, dated the 05/03/2021

Copy of Notification No. A1/8/2020/PD along with enclosures dated 22/02/2021 issued by the Secretary (Power) Department, Government of Kerala, Thiruvananthapuram regarding filling up the post of Member of the Kerala State Electricity Regulatory Commission are enclosed herewith with a direction that the concerned judicial officers who fulfill the eligible qualification for the aforesaid post may submit their application to this Registry **on or before 15.03.2021** failing which it shall be presumed that none of them are willing for the same.


(Deepak Kumar Tiwari)
Registrar General

Encl: As above



Government of Kerala
Power(A) Department
NOTIFICATION

No:A1/8/2020/PD

Dated, Thiruvananthapuram, 22/02/2021

Sub:- Filling up the post of Member of the Kerala State Electricity
Regulatory Commission- Applications invited.

Applications are invited by the selection committee, constituted as per section 85 of the Electricity Act, 2003, for filling up the posts of Member in the Kerala State Electricity Regulatory Commission.

Section 84(1) of the Electricity Act 2003 provides as follows:-

Section 84.(Qualifications for appointment of Chairperson and Members of State Commission) (1) The Chairperson and the Members of the State Commission shall be persons of ability, integrity and standing who have adequate knowledge of, and have shown capacity in, dealing with problems relating to engineering, finance, commerce, economics, law or management.

In terms of section 89(1) of the Electricity Act, 2003, the Member shall hold the post for a term of five years from the date he/she joins the office. Provided further, that no Member shall hold office as such after he/she has attained the age of sixty five years. As per section 84(3) of the Electricity Act, the Member shall not hold any other office during this period. The term of office and conditions of service of Member are governed by section 89 of the said Act.

The salary payable to the Member shall be Rs.1,82,200/- per month. Allowances and

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other conditions of service of the Member shall be as such governed by Kerala State Electricity Regulatory Commission(Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members)Rules, 2006 as amended from time to time.

Applications in the prescribed format with biodata and details of experience superscribing the envelope" Application for appointment as Member, Kerala State Electricity Regulatory Commission" should reach the following address within 30 [thirty] days from the date of publication of this notification.

Secretary[Power] to Government

Government of Kerala

Government Secretariat, Thiruvananthapuram- 695 001, Kerala

Those who are now working in State/Central Government, Autonomous bodies, judicial positions etc shall submit their application through proper channel. Such persons if selected shall resign or take voluntary retirement before taking up appointment as Member.

The last date for receipt of applications is 5 pm on 23/03/2021 .

Applications forwarded otherwise and belated applications will not be considered on any ground. Formal appointment will be made by Government from the panel/select list prepared and recommended by the Selection Committee.

The notification and other details are also made available in www.kerala.gov.in, www.kseb.in, www.erckerala.org.

By order of the Governor



Saurabh Jain. IAS
Secretary, Power Department
For Selection Committee

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Notes

- i) The applicant who are now working in State /Central Governments, Autonomous bodies, judiciary positions etc. shall resign/take VRS before joining the post of Member,KSERC, if selected. An undertaking in this regard shall be submitted along with the application.
- ii) The applicants who are in the service of State/Central Governments, Autonomous bodies judicial positions etc shall arrange for their Controlling officer to submit the ACRs for the last three years and document regarding Vigilance Clearance along with the application separately.
- iii) The applicants who have retired from the service of State/Central Government, Autonomous bodies etc within the last two years shall also arrange to submit ACRs for the last three years of their service.
- iv) The applicant shall also furnish the details of any office, employment or consultancy agreement or arrangement which he has in his own name or in any firm association of persons or body corporate or in the names of any relative, carrying on any of the following business or any financial interest therein.
 - (a) generation, transmission, distribution or supply of electricity.
 - (b) manufacture, sale or supply of any fuel for generation of electricity
 - (c) manufacture, sale, lease, hire, supply or otherwise dealing in machinery, plant, equipment, apparatus or fitting for the generation, transmission, distribution, supply or use of electricity, and
 - (d) any entity providing professional services to any of the business referred to in (a), (b) and (c) above
- v) Applicant should not have any financial or other interest which is likely to affect prejudicially his/her function as Member KSERC. A declaration to this effect shall also be furnished.

**Application for the post of Member, Kerala State Electricity Regulatory
Commission**

1. Name of the applicant:
2. Age and Date of Birth
3. Postal Address
4. Contact details including phone number, Mobile number, email id etc.,
5. Position now held
6. Details of posts previously held with experience
7. Academic Qualification
8. Special Qualification, if any
9. Languages known
10. If working in State/Central Government, Autonomous bodies, Judicial positions name, designation, address and contact details of cadre controlling authority, who will forward the application form along with Vigilance clearance and ACR for last three years

Photo of the
applicant

I hereby certify that note(iv) below is not attracted in my case. The details in respect of note(iv) are attached.

I further certify that I do not have any financial or other interest which I likely to affect prejudicially my function as Member KSERC.

I also undertake that in case I am selected, I shall resign/take VRS from the Central/State Government, Autonomous body, Judiciary positions etc where I am presently working.

Place:

Signature of the applicant

Date:

Name